

6th, 7th, & 8th Floor, Tower-B, World Trade Centre, Nauroii Nagar, New Delhi-110029

Petition No. 298/TL/2025

licence has been sought is as follows:

Total Estimated Cost

Dated: 11.4.2025

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Section 14 of the Electricity Act, 2003 (the Act) has been made by POWERGRID Mandsaur Transmission Limited. B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016 for the grant of a separate RTM transmission licence for "Implementation of 2 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Pvt. Ltd." under the Regulated Tariff Mechanism (RTM) mode thereinafter referred to as the transmission

scheme/project). The scope of the project for which a transmission

Scope of the Transmission Scheme	Item Description	Implementation timeframe
Implementation of 2 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP PVI. Ltd. through Greenko MP01 – Mandsaur PS 400kV D/c (quad ACSR/AAAC/AL59 moose equivalent) line	400 kV fine bays (including associated tie bay): 2 Nos.	19.08.2026

Rs 30.46 crores 2. The Central Transmission Utility of India Limited, vide its letter dated 31.1.2025, has recommended for the grant of a transmission licence to

the applicant to establish the proposed transmission system.

3. Based on the material evaluable on the record, the Commission vide order dated 11.4.2025 in Pellion No. 298/TL/2025, has proposed to issue a transmission licence to the applicant for establishment of the transmission achemic as noted in pare 1 above.

4. A copy of the application, along with its americes and encisives, made by the applicant for the mant of an idea scale to come of all concerns to the part of an idea scale to come of all concerns to the part of the power of the property of the part of the Compression and the accessed a time view power gradual substities inspected by tray person in the Compression's office by tolking the province of the province

5 Notice is homoly given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant as aforesaid, he sent to the undersigned by 22.4.2025 at the above noted address. The suggestions or objections received after the specified date

6. The application shall be taken up for the further hearing by the Commission on 23.4.2025. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/ DA shall be paid by the Commission.

(Harpreet Singh Pruthi)